

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75898 of 2019

(Arising out of Order-in-Appeal No.217/BOL-ST/2018-19 dated 31.10.2018 passed by Commissioner(Appeals), Goods & Service Tax, Siliguri Appeal Commissionerate, Siliguri.)

M/s. T.Chatterjee

Prop. Shri Tapas Chatterjee

(14/225, Radhanagar Road, Burnpur, Burdwan, Pin-713325.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri T.Mondal, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75767/2021

DATE OF HEARING : 25 November 2021

DATE OF DECISION : 25 November 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

(P.K.CHOUDHARY)

MEMBER (JUDICIAL)

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